

CC No. 268/2019
CBI VS. SUNNY KALRA

24.06.2020

Present:- Sh. N. K. Matta, Id. Spl. PP for ED alongwith
IO Veerender Singh, Asst. Director, PMLA.

This is an application filed by ED seeking permission to examine and to record statement of accused Sunny Kalra lodged in Tihar Jail.

It has been reported by the Ahlmad that no charge-sheet has been filed in the case registered by ED. This is not disputed by Sh. N. K. Matta, Id. Spl. PP.

Vide order no. E-DJ/RADC/2020/ Dated Delhi the 15.06.2020, Id. District Judge, Rouse Avenue Courts has directed that

“6. The fresh bail/ urgent applications wherein the charge-sheet has not so far been filed, shall be assigned to the Spl. Judge (PC Act), CBI/ ACB by the undersigned.”

Ld. Spl. PP states that he may be permitted to withdraw the present application with liberty to file fresh application before Id. District Judge.

The application is dismissed as withdrawn with liberty as prayed.

A copy of this order be given dasti to Id. Spl. PP, as requested.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
24.06.2020

**CC NO. 269/2019
CBI VS. RAJENDER KUMAR ETC.**

24.06.2020

COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Id. PP for CBI.

Accused Rajender Kumar, G. K. Nanda, R. S. Kaushik, Sandeep Kumar, Dinesh Kumar Gupta, Tarun Sharma, Jaydev Rath and Mukesh Mehta are present on bail.

Accused Sandeep Kumar for accused company M/s Endeavour Systems also.

Sh. Rahul Tyagi, Adv. for accused Rajender Kumar.

Sh. H. K. Sharma, Adv. for accused G. K. Nanda.

Sh. Rajeev Yadav, Adv. for accused R. S. Kaushik.

Sh. Atul Guleria, Adv. for accused Sandeep Kumar and M/s Endeavour Systems.

Sh. Ajit Kumar, Adv. for accused Jaydev Rath and Mukesh Mehta.

It is submitted by all the counsels that they do not have any objection for holding the proceedings except for recording of evidence and for final arguments, through video conferencing.

Ahlmad is directed to get the court file scanned and get the copy of the same to me, at the earliest.

Put up for supplying the scanned copy of the court file and for further proceedings on 08.07.2020.

At this stage, date is changed to **10.07.2020**, on the request of accused Mukesh Mehta.


(RAKESH KUMAR SHARMA)
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At the time of signing of proceeding sheet, it is brought to my notice that accused Ashok Kumar has not responded.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
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